

THE
PARLIAMENTARY DEBATES

Dated..... 20.11.201

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

3443

3444

HOUSE OF THE PEOPLE

Wednesday, 9th July, 1952.

The House met at a Quarter Past Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

PRIVILEGES COMMITTEE

PRESENTATION OF REPORT ON ARREST OF SHRI V. G. DESHPANDE

The Minister of Home Affairs and States (Dr. Katju): I beg to present the report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Vishnu Ghanashyam Deshpande, a Member of this House, which was referred to the Committee on the 27th May, 1952.

Dr. S. P. Mookerjee (Calcutta South-East): For the first time we are having a report like this. I would like to know what will be the procedure adopted. Will a date be fixed for discussion of the report, or will any other procedure be adopted?

Mr. Speaker: I will consider the matter, and then let the hon. Member know about it.

ELECTION TO COMMITTEES

CENTRAL ADVISORY BOARD OF EDUCATION

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House do proceed to elect, in such manner as the Speaker may direct, three members from the House of the People to serve on the Central Advisory Board of Education for a period of three years."

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Mr. Speaker: The question is:

"That this House do proceed to elect, in such manner as the Speaker may direct, three members from the House of the People to serve on the Central Advisory Board of Education for a period of three years."

The motion was adopted.

COURT OF UNIVERSITY OF DELHI

Shri Satya Narayan Sinha: I beg to move:

"That in pursuance of item (xvi) of Clause (1) of Statute 2 of the revised Statutes of the University of Delhi, this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to be members of the Court of the University of Delhi for a period of five years."

Mr. Speaker: The question is:

"That in pursuance of item (xvi) of Clause (1) of Statute 2 of the revised Statutes of the University of Delhi, this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to be members of the Court of the University of Delhi for a period of five years."

The motion was adopted.

Mr. Speaker: I have to inform hon. Members that the following dates have been fixed for receiving nominations and holding elections, if necessary, in connection with the following Committees:

	Date of Nominations	Date for Election
(1) Central Advisory Board of Education	11-7-1952	15-7-1952
(2) Court of the University of Delhi		